

rank of Collectors of Customs and Additional Collectors of Customs have been posted to look after the anti-smuggling work exclusively. These measures are kept constantly under review.

(b) The increased value of goods seized and a large number of persons arrested in customs cases during the years 1969 and 1970 as compared to the seizures made and the number of persons arrested during the years 1967 and 1968 indicates that success is being achieved as a result of measures adopted so far.

(c) Question of augmenting anti-smuggling staff and acquiring suitable sea-crafts is under active consideration.

#### Sale of Buildings in Calcutta by Big Industrial Houses

160. SHRI SHASHI BHUSHAN : Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 819 on the 18th December, 1970 regarding sale of buildings in Calcutta by big industrial houses and state :

(a) whether the information regarding the purchase of buildings of big industrial houses by the nationalised banks has since been collected ;

(b) if so, the details thereof ; and

(c) if not, the further time likely to be taken in collecting the said information ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The nationalised banks have not purchased any such buildings.

(c) Does not arise.

#### Working Group of Pricing Policy for Aluminium and its Products

161. SHRI D. N. BHATTACHARYYA : Will the Minister of FINANCE be pleased to state :

(a) whether Government had appointed a Working Group to enquire into the problems, costs and pricing policy for aluminium and its products ;

(b) if so, whether the group has submitted its report and recommended re-fixation of tariff value in respect of Aluminium extrusions ;

(c) the main recommendations/conclusions of the group ; and

(d) the action taken or proposed to be taken thereon ?

THE MINISTER OF FINANCE (SHRI YASHWANTRAO CHAVAN) : (a) Yes, Sir.

(b) to (d). The Working Group on Aluminium constituted by the Government in April, 1970 to look into the matters relating to the pricing policy and make recommendations to Government has submitted its report which is under consideration of the Government.

#### छोटी जोत वाले किसानों की कृषि योग्य भूमि पर सम्पत्ति कर की प्रदायगी से छूट

162. श्री मुल्की राज सैनी : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) जिन किसानों के लड़के वयस्क, विवाहित और परिवार वाले है उनके ऊपर कृषि योग्य भूमि पर सम्पत्ति कर लगाये जाने के क्या कारण हैं जबकि भूमि पिता के नाम है तथा उनके लड़के पृथक रूप से खेती करते हैं ; और

(ख) क्या सरकार का ऐसे छोटे किसानों को उक्त कर से छूट देने का विचार है ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री विद्या चरण शुक्ल) : (क) मूल्यांकन की तारीख को, व्यक्ति अथवा हिन्दू अविभाजित परिवार के स्वामित्व के शुद्ध धन पर, धन-कर लगाया जाता है किसी व्यक्ति के नाम में, व्यक्तिगत रूप में अथवा हिन्दू अविभाजित परिवार के कर्ता के रूप में स्थित, छूट की सीमा में अधिक मूल्य की कृषि भूमि का कर-निर्धारण उसी व्यक्ति के हाथों में मान कर करना होता है। यदि भूमि की काश्त किसी व्यक्ति के पुत्रों द्वारा अलग अलग रूप से की जा रही है तो इस बात का तब तक कोई

महत्व नहीं है जब तक यह सिद्ध नहीं हो जाता कि भूमि का स्वामित्व भी पिता से पुत्रों के पास चला गया है : यदि किसी हिन्दू अविभाजित परिवार के स्वामित्व की कृषि भूमि पिता से, जो परिवार का कर्त्ता था विभाजन पर पुत्रों को चली गई है तो इस तथ्य को सिद्ध करना पिता का काम है, जिससे वह यह दावा कर सके कि उन जमीनों के संबंध में कर-निर्धारण उसके पुत्रों के हाथों में किया जाये।

(ख) ऊपर जो कुछ कहा गया है उसको देखते हुए, जी नहीं।

**Hijacking of a Fokker Friendship Plane of Indian Airlines from Srinagar Airport to Pakistan**

163. SHRI H. N. MUKERJEE :  
SHRI S. L. SAKSENA :  
SHRI M. RAM GOPAL  
REDDY :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a Fokker Friendship plane of the Indian Airlines was hijacked from Srinagar airport to Pakistan in February last ;

(b) whether the hijacking had taken place despite strict security measures against such incidents ;

(h) whether Government have made any enquiry to find out how the security measures failed to prevent the incident and

(d) if so, the findings thereof and the taken thereon ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Yes, Sir.

(b) to (d). Government have set up a high level official committee to examine various aspects of the matter.

**Examination Reform**

164. SHRI CHANDRAPAN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the Committee on examina-

tion reform set up by the Central Advisory Board of Education has submitted its report ;

(b) if so, the main recommendations of the Committee ; and

(c) the decisions taken thereon ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDHARTHA SHANKAR RAY) : (a) No, Sir.

(b) and (c). Does not arise.

**Opening of New Central Excise Collectorates**

165. SHRI CHINTAMANI PANIGRAHI : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that the Minister of Revenue and Expenditure had earlier agreed to open Central Excise Collectorate for Orissa ;

(b) if so, whether the same is going to be opened with effect from 1st April, 1971 ; and

(c) whether Government have decided to open Central Excise Collectorates at Madurai, Guntur and Ahmedabad ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). No, Sir. The Minister of Revenue and Expenditure had not agreed for opening a Central Excise Collectorate for Orissa.

(c) Orders have already issued for the creation of three new Central Excise Collectorates with Headquarters at Madurai, Guntur and Ahmedabad with effect from the 1st April, 1971,

**Demand for Increase in Pension**

166. SHRI S. M. BANERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether several Government pensioners' organisations have requested Government for considering an increase in the pension ;

(b) if so, the reaction of Government thereto ; and

(c) whether Government propose to